

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD.

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D.A. 216/94

Dt. of Decision : 18.4.1994.

Leelavathi

.. Applicant.

Vs

1. Union of India, Rep. by its
Chief of the Air Staff,
Air Head Quarter,
R.K. Puram, New Delhi.
2. Joint Director of Personnel,
Civilian, Vayu Bhavan,
Air Head Quarter,
New Delhi.
3. Air Officer,
Commanding - in - Chief
Head Quarter,
Training Command,
Indian Air Force,
Bangalore.
4. The Commanding Air Force Academy,
Dudigal, Hyderabad. .. Respondents.

Counsel for the Applicant : Mr. N. Ashok Kumar

Counsel for the Respondents : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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O.A. NO. 216/94.

JUDGMENT

Dt: 18.4.94.

(AS PER HON'BLE SHRI A.B.GORTHI, MEMBER (ADMN.)

Heard Shri N.Ashok Kumar, learned counsel for the applicant and Shri N.V.Ramana, learned standing counsel for the respondents.

2. Admit. Smt. Leelavathi, widow of late Shri G.V.C.Thambi has filed this OA requesting for a direction to the respondents to give appointment on compassionate grounds to her son Shri V.C.Ram Murthy.

3. The learned standing counsel for the respondents has drawn my attention to the Air Force Academy, Hyderabad letter No.AFA/8004/7/9/PC, dated 19.3.1994 by means of which the son of the applicant has been offered the temporary post of Watchman in the scale of pay of Rs.750-940. Another letter from the applicant addressed to the Commandant, Air Force Academy dated 21.3.1994 is also shown to me. In that letter, the applicant has made a statement that as her son has been given the appointment as Watchman, she is making a request to the Tribunal to

Shri Ashok Kumar, learned counsel for the applicant states that keeping in view the applicant's son's education qualifications, the respondents could have offered him a more appropriate job instead of appointing him as Watchman. This aspect is a matter to be left to the respondents.

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to examine and take a decision in the best interest of the organisation.

4. As the applicant's son has since been given the appointment on compassionate grounds, this OA has become infructuous and it is, therefore, dismissed at the admission stage. No order as to costs.

Amrit Singh
(A.B.GORTHI)
MEMBER (ADMN.)

DATED: 18th April, 1994.
Open court dictation.

April 18, 1994
Deputy Registrar (J)CC

vsn

To

1. The Chief of the Air Staff,
Union of India, Air Head Quarter,
R.K.Puram, New Delhi.
2. The Joint Director of Personnel, Civilian,
Yayu Bhavan, Air Head Quarter, New Delhi.
3. The Air Officer, Commanding-in-Chief,
Head Quarter, Training Command,
Indian Air Force, Bangalore.
4. The Commanding Air Force Academy,
Dundigal, Hyderabad.
5. One copy to Mr.N.Ashok Kumar, Advocate, CAT.Hyd.
6. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
7. One copy to Library, CAT.Hyd.
8. One sparecopy.

pvm

30/20/94
R.S.
X/20/94

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 16-4-1994

ORDER/JUDGMENT

M.A/R.A./C.A/No.

in

O.A.No. 216/94

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed. *As per Admision Stat*

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm

